श्री ग्रश्विनो कमार: माननीय उप-सभाइयम महोदब, ग्रापने ग्राज 6 बजे मुझे इस विषय पर बोलने का समय दिया इसके लिए मैं आभारी हं, सौभाग्य है मेरा इस समय केवल एक वास मैं आपके माध्यम से इस सदन में रखना चाहता हं कि 20 नवस्वर को इसी सदन के अंदर एक भाटं इय्रेशन डिबेट हमा था "सिचएशन 'ग्रराइजिंग ग्राउट न्नाफ स्टीप राइच इन प्राइसेज जाफ इसेंगियन कमोडिटीज", जब यह उप-भोक्ताओं का प्रका था तो उस डिबेट के लिए सदन ने लगभग 4 घंटे का समय दिया था और आज संयोग ऐसा हैं कि यह किसानों के मसले का प्रश्न हैं, डेढ घंटे का समय प्रातः मिला है ग्रीर अब गायद मेरे बाद कोई बोलने वाला है भी नहीं यह प्रश्नवाचक चिन्ह है। यह विचित्र संयोग इमारे सदन के ग्रीर हमारे देश की उस चीज को परिनक्षित करता है, सरकार के कार्यक्रम को परिलक्षित करता है कि जब द्विसान का विषय भाता है तो उसके लिए समन नहीं हैं, समन अवूरा है।

क्रवत्रबाध्यक्ष (भी पवत क्षार वासन) : आप पुरा ले लीजिए ।

ओ ग्रश्विनी कमार: ग्रीर जो सरकार की पढ़ित चल रही है (ब्यवधान) भ्राज जो स्पष्ट हुमा है उसके मागे से अनुभव हो रहा है और जो नोतियां भी दिखती हैं, जहां तक किसान का प्रकृत है, किसान के पिछडेपन को दूर करने के लिए चान सरकार की नीतियां कारगर नहीं हो रही हैं। आज गन्ने के दाम का प्रका है जिस विषय पर चर्चा हो रही है सबको पता है, ग्राम ग्रांकड़े सब लोग जातते हैं. पिछले 3 वर्षों में महंगाई लगभग 50 प्रतिशत बढ गयी है, अन्य जो बाबान है उनके दाम बढ़ते गये, बरकार बनको बढाती गयी है परंत जब

चीनी, भूगर केन का प्रश्न द्याया तो उसके लिए सरकार मौन रही । कुछ सरकार ने खेती के ऊपर ध्यान दिया 80-81 में गेहं का दाम 117 था, 84-85 में 152 हो गवा, धान का दाम 105 था, 137 हो गया बीर गन्ने का 13 से 14 हो गया बर्बात् गन्ने के किसान के लिए कोई मृविधा प्रदान नहीं की गयी भीर जब यह नयी सरकार बनी तो इस समान नये साल के प्रंदर बापने एक काम जरूर किया कि एग्रीकल्चरल प्राइस कमीशन का नाम बदलकर कास्ट एण्ड प्राइस कमीशन रख दिया । इससे प्राप्ता ज्यी कि सायद कास्ट देखी जायेगी कि किसान की कितनी लागत आती है । परंतु आज ऐसा लगता है कि उस और कोई भी सरकार का एक नहीं छठाया गया है मौर बड़ी हापा करके 14 से 16 करने का एक दान दिया गया है, किसान को दान दिया गया है । देश की 70 प्रतिशत जनता को इस प्रकार से दान देना जो सबको खाना खिलाते हैं केवब किसान ही नहीं है।

Matter of urgent Pubhc

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मैं ग्रापके माध्यम से सदन को यह भी स्परण कराना चाहता हूं कि 70 प्रतिगत किसान देश का सब से वड़ा उपनोक्ता है। भगर इसके पास सम्पन्नता श्रायेगी तभी श्रापका कपडा विकेगा और बाकी चीजें बिकेंगी । परन्त ऐसा लगता है कि उस घोर महान दुर्कक्य होता चला जा रहा है। इसी बीच गन्ने का दाम तो बढ़ाया ग्या, पर साथ ही आय चीनी मिन व लों को भा सविधाएं प्रदान की गई। उनका दाम लेबा का जो परसेंटेज था 65 से 55 परसेंट **बर दिया गया, 40 पैसे वहां दाम बढ़ा दिए** गएं खुले बाजार में बेचने का छट दो। कई माननीय सदस्यां ने भा कहा है, पखबारों में निकला है कि एक आईर से दाम बढ़ाने से चीली मिल तालको को लगभग 500 करोड रुपये की स्रोमदनी हो संकेगी। दिलान को किस रा दिया, यह सोचने की बात है पिछले तीन वर्षों के अन्दर जो फार्म की इ पटस हैं जो चीजें विद्यान के उपयोग आने वाली है जो आपके हाथ में है, पानी का दाम, विजली 📉 हाम, फार्मेख इनपुरस कष्टिलाइकर, रैक्टर, डीजल इंजन इन के दाम िचार बद ः । अगर उन के सबका

## श्रिो अश्विनी कुमारी

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प्रनपात बोडा जाए तो शायद ऊंट के मंह में जीरे के समान ढाई रूपय आपने दिया है। श्रापके माध्यम से मंत्रं। महोदय से मेरा निवेदन होगा कि वह एक ऐसी एक्सपटें कमेटी बनाएं जिसमें िसान के प्रतिनिध नें । याज जो देश के अन्दर किसानों के प्रतिनिध हैं, जिसकी बात करते हैं जो स्वयं श्रेष्ठी करते हैं उन्होंने स्वयं मांग की है कि 33 रुपये क्विंटल इसका दाम होना चाहिए । मिल मालिक कहते हैं कि 18 रूपए होना चाहिए। जो उसमें से पैसा फमाता है वह भी 18 रुपये से कम करने को तैयार नहीं और जो मिल मालिक वेने को तैयार है सरकार उससे भी कम देने को तैयार है। यह बड़े वुभीग्य का विषय है। भाज एक धौर बड़ी विचित्र बात है, सरकार 😘 अन्दर गन्ने ग्रीर चीनीका जो संबंध आता है, ये दोनों घलग-ग्रलग विषय हो जाते हैं। गन्ने का चला जाता है एर्याकल्चर के पास और चीनी का चला जाता है फड के पास भीर दोनों का कोई समन्वय बैठता नहीं है । ये दोनों अलग-अलग हैं। अगर ये दोनों विभाग एक जगह रहें तो शायद ज्यादा प्रच्छा माम हो सकता है । इनपुट्स और ग्राउटपुटस के ग्रन्दर कुछ सुविधा हो सकती है। मैं आपके माध्यम से सरकार से यह निवेदन करना चाहंगा कि जो उन्होंने दाम बढाया है बहुत अच्छा किया है, परन्तु इसको 33 रुपये किया जाए। इस पर एक बार फिर विचार करने की आवश्यकता है तब जाकर किसानों को **कु**छ मुविधा होगी। जो भी देश के अन्दर किसान ने थोड़ा परिश्रम किया है, आपने गेहं भौर च वल का दाम थोड़ा सा ज्यादा दिया है तो यह देश का सब से बड़ा सीभाग्य हुआ है कि जो हम दुनिया से घनाज मंगाते थे आज हम सरप्लस हो गए हैं । जो दाम आप दुनिया को दे रहे हैं बाहर दे रहे हैं वह शायद आप अपने किसान को देंगे तो उस गन्ने से इतनी चोनो बन सकेगी कि भारत दुनिया को चीनी िक्लाने में समर्थ हो सकेगा । आज भी हमारे देश में प्रति हेक्टेयर उत्पादन दुनिया के मुकाबले में कम है। खासकर उत्तर प्रदेश और विहार में जो कि चीनी के मल स्मान रहे हैं । बद्धां प्रति हेक्टेयर उपज

जो है वह करीब 30 टन के करीब भारी हैं भीर यहां यील्ड पर हेक्टेयर 57 टन होगी, परन्तु प्रपने ही प्रदेशों में अपने हो देश में, महाराट में और जहां नई किस्म की सारी सुविधाएं प्रदान की गई हैं वहां यही यील्ड 80 टन तक जाती है । मेरा यह निवेदन है कि सरकार को जो गन्ने कामुल क्षेत्र है उत्तर प्रदेश भौर बिहार इसके लिए विशेष स्विधाएं प्रदान करके जैसे खेती के लिए पानी की सविधा है भौर विजली की सुविधा है और किसानों की जो बावभ्यकताएं हैं उनकी पूर्ति वह करेगी तो शायः दनिया में घाज जितना उत्पादन होता है उससे बहुत ज्यादा उत्पादन हमारे यहां किसान कर सकते हैं ग्रीर बहुत ज्यादा चीनी बन सकती है। ग्राज हम विदेशों के बाजार से खरीदने का प्रयास कर रहे हैं। शायद आज हमारे पास अन्त का भंडार है, शायद हम इस फुड फार वर्ककी योजना लागु कर रहे हैं। तो हम फूड फार वर्क की तरह को योजना लागू कर रहे हैं। कल हमारे पास चीनी होगा तो दुनिया के बाजारों में चीनी देकर के हम चीनी की महत्ता प्रदान कर सकते हैं। आज जब हमारी नीति है, चीनी के सम्बन्ध में लाइसेन्सिंग-पालिसी भी आ जाती है। चीनी मिलें जो हैं उत्तर प्रदेश, बिहार **की, यह अधिकांश 1930—35—40 के** बीच की बनी हुई मिले हैं। जो उसके वनाने वाले उद्योगपति थे, उन्होंने सबसे पहले चीनी की मिलें बनाई, उससे लाभ करोड़ों, घरवों रुपए कमाया और दूसरे उद्योगों में लगाया और इनमें से सार: पैसा चुस करके इनको जंक नरके रख दिया और जब यह मिलें नहीं चलतीं तो सरकार इन सिक मिल को ले लेती है। यह कोई ठीक इलाज नहीं है। इनमें पूंजी लगाने की श्रावस्थकता है, इसमें आधुनिकोकरण करने की आवश्यकता है। प्रदेशों के ग्रन्दर ग्राज जो मिलें हैं, विशेषकर उत्तर प्रदेश और बिहार के श्रधिकांश सरकार के पास हैं कोआपरेटिव सेक्टर में है श्रौर क्ष थोड़ी प्राइवेट सेक्टर में हैं। इसके अंदर पुंजी लगाकर किस प्रकार मिर्नी

में एत्पादन ग्राप बढ़ा सकते हैं। धीर लाइसेंस के लिये जो वर्षों से एलीकेशन्स पड़ी हुई है, उसने अंदर सुविधा प्रदान कर सकते हैं, देखने की ग्रावश्यकता है। ग्राज नयी-नयी सारी चीनी: मिलें बनाने की बात ग्रासी है। जो वर्तमान में सुगर-फेक्टरी हैं उनकी कैपेसिटी बढाने की बात करके, उसके अंदर जो साढ़े तीन हजार इन की सीमा लगा रखी है, उस सीमा को बढ़ा दें तो शायद इसी एस्टेब्लिशमेंट के ग्रंदर, इसी इन्फ्रास्ट्रक्चर के ग्रंदर ज्यादा उत्पादन की सुविधा प्राप्त हो सकती है।

श्राज दुनियां के बाजार में जो चीनी के दाम हैं वह बराबर घट रहे हैं और हमारे यहां चीनी के दाम बढते चले जारहे हैं। सन् 1983 के ग्रंदर लन्दन में चीनी का दाम 231 रुपए था, बम्बई में 351/- रुपए ग्रीर ग्राज लन्दन में चंनी का दाम 187/-रुपए है, जबिक हमारे यहां 506/- रुपए है । आज विदेशों में हमारा चर्ना के दास बढ़ रहे हैं और हम विदेशों से सस्ती चानी लाकर बेच रहे हैं, जो कि किसानों के साथ श्रन्याय है और हमार देश के उपभोक्ता के साथ ग्रन्थाय है। इसके लिये सरकार को विचार करने की आवश्यकता है।

बिहार के अन्दर चीनी मिलों की स्थिति अत्यन्त खराव हैं । वहां गन्ना उत्पादक परेशान है, मजदूर परेशान है। सोलह मिलें पहले सरकार के पास थीं, पांच मिलें और आज उन्होंने ले ली हैं। परन्तु उससे भी निस्तार नहीं है। मैं द्यापके माध्यम से सरकार से यह निवेदन करना चाहंगा कि यदि गर्छ का उत्पादन बढ़ाना है, चीनी का उत्पादन बढ़ाना है तो यह जो पूरानी जंक मिले हैं. इनका नवीनीकरण करें, मोडर्नाइजेशन करें, अधिक धन लगाकार इसका श्राध्निकीकरण करें, तब चीनी की उत्पादकता बढ़ेगी। श्राज जो रिकवरी ग्रारही है, दक्षिण की 80 मिलें 9.6 की रिकवरी दे रही हैं और यहां 1.0 की रिकवरी दे रही हैं। झगर यही हेड़ पाइंट बढ़ जायं तो कितनी चीनी का उत्पादन बढ़ जायगा 150 मिलों के अन्दर । इसको आप सोच सकते हैं ।

*Importance* 

इसके बाद कुछ ग्रीर चंगों की ग्रोर में आपका ध्यान खींचना चाहता हं और अपसे निवेदन करूंगा कि यह जो प्राइस एंड कास्ट कमीशन श्राया है. इसके माध्यम से एक बार फिर से स्टडी कराएं झौर पूरे जो झोकडे हैं, किस प्रकार से कास्ट कलेक्ट की है, एक बार सदन के सामने द्याने दें, जनता के सामने आने दें कि किस प्रकार से कास्ट आपने की है। Why is it a closely guarded secret ? किस हंग स श्राप सीकेट रखे हुए हैं कि दाम दे रहे हैं। ग्राप जब उत्पादन के, इंडस्प्री के उत्पादन के दाम तथ करते टेबल पर बैठकर बात होती है, लेबर यह है, इनपट यह है, पावर यह है, उसके बाद प्राफिट इतना है, दाम इतना है। यह आप किसानों को साथ लेकर, उनके प्रतिनिधियों को साथ लेकर भी कर सकते है। ग्रागर ग्राप ऐसा करेंगे तो तभों किसान को विश्वास होगा कि ग्राप जो कर रहे हैं. श्रापने जो किया है, वह उचित है। मैं पनः यही आग्रह करूंगा कि जो देश का संबसे बडा उपभोक्ता है, 70 प्रतिशत जनता जहां रहती है, जो किसान से जुड़ा हमा है, जब तक उसकी समृद्धि नहीं होगी, आप सारे देश की समृद्धि ले आये, देश की समृद्धि अध्री ही रहेगी क्योंकि यह देश का सबसे बड़ा उपभोक्ता बनेगा. तभी देश की प्रगति हो सकती है। अगर श्राप देश की प्रगति चाहते हैं, देश की 21वीं शताब्दी में ले जाना चाहते है तो इन 70 प्रतिशत किसानों को ग्रीर गन्ना किसान, जो एक महत्वपूर्ण है, इसकी ओर ब्यान देना आवस्थक है। आज गन्ने का प्रश्न है। मेरे मिस्रों ने और प्रश्न भी उठाए। जुट का प्रश्न है, जुट के दाम इतने घट गये है, किसान परेशान है: उत्तर प्रदेश, बिहार और बंगाल के जट के किसानों में ब्राहिमाम् ब्राहिमाम् हो रहा है। जो जुट पिछले साल एक हजार रुपये बिका, इस बार 250/- रुपये में भी खरीवदार नहीं है। जुड कारपोरेशन खरी दमें के लिये आगे महीं आ रहा है =

Importance

[श्री श्रश्चिनो कुमार]
मैं केवल यह उदाहरण देना चाहता हूं
कि किस प्रकार से सरकार किसानों को
अपेक्षा कर रही है, जिनकी उपेक्षा करने
से देश धागे नहीं बढ़ स.ता । मैं
पून: उपाध्यक्ष महोदय, श्रापके माद्र्यम से
सरकार से निवेदन करना चाहूंगा कि
किसानों को उचित मूल्य दे ताकि देश की
प्रगति हो सके। इन्हीं शब्दों के साथ मैं
अपनी शाव कमान्य करता हं।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra); Mr. Vice-Chairman, Sir, I am first of all happy that this year the Honourable Minister and the Agricultural Cost and Prices Commission has increased the rate of sugarcane by Rs. 2.50 at least. Tf we see the price of sugarcane, for the last four or five years there has been no increase at all. I feel that the Ministry is very seriously thinking to give some boost to the development of this sugarcane industry.

Sir, I will not go critically into what other hon. Members have said. But. at the same time, I must seewhat is the requirement of our country in the case of sugarcane? What is the requirement o'f sugar at the end of the Seventh Five Year Plan? What would be the requirement of .sugar for our country at the end of 2(101") A. D? The internal consumption of sugar today is 80.64 lakh tonnes. internal demand for sugar for the terminal year of the Seventh Five Year Plans, it will be 96 lakh tonnes. The maximum sugar produced in 1981-82 was lakh tonnes. The consumption of sugar by our country will be 16 Iakh tonnes more than what we produce. This is the condition of sugar production prevailing in our country. Now the requirement of sugar at the end of the Seventh Year Plan is 96 lakh tonnes. The internnl production of the country today is 7<sup>^</sup> l«kh tonnes. T do not know how far th? production will be stepped up because this year our Ministry is forecasting that the production of sugarcane may go But I am just opposite of this view. You all know that Maharashtra is the main sugar producing State in the country. last yen there were no rains and th\* area under stigarcana cultivation his

been reduced considerably. If we expect some more sugar from Maharashtra, it will not ba able to contribute though previously it had got the highest recovery and highest tonnage yield. We have expected mor© yield this year, I feel, it will not) come out. If we think that at the end of five years, it may go up by giving! several incentives upto 80 lakh tonnes, even then there will be a deficit of 16 lakh tonnes of sugar. That means, we are going to spend every year more than Rs. 500 crores for the import of sugar. It can be very easily produced by our farmers every year. We can even export the sugar.

Sir, in 1980-81 when there was a shortage of sugar and jaggery, the prices of these commodities went up very high. Then all the farmers had taken up cultivation of sugarcane and they could establish the maximum record sugar production which has gone to 84 lakh tonnes. Now, the same thing has ocurred this year. So, I feel by 2000A.D. our requirement will be 120 lakh tonaes. Then, the internal consumption of the country will be 120 lakh tonnes.

Today, we are having about 320 sugar mills in our country. Out of that 50 per cent sugar mills are in the cooperative sector, that is 167, and the remaining are in the private sector.

Some hon. Members from my side and the other side have said that if we increase the price of sugarcane, the private people will be benefited. If the Agricultural Cost and Prices Commission decides to give Rs. 16.50, it is actually the cost of production of sugarcane that must be taken into consideration.

My hon. friend has brought this Calling Attention regarding the remunerative prires for sugarcane growers. But so far I have' not heard any hon. Member talking about ihe remunnarative private to thece growers. The remunerative, price of the sugarcane are those prices which will depend upon the cost of production of sugarcane either on per hectare basis or per acre basis. Today, what is the cost of production of sugarcane in our country?

Sir, four of the Agricultural Universities have come together and they have calculated the cost of production sugarcane per acre and it comes to about Rs. 300 per acre.

CaUing Attention to a

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When we take 40 tonnes average yield per acre, that is about IOO tonnes per hectare, in Maharashtra, even though the prices are not quite adequate. If we give the formers Rs. 26 or Rs. 27 per quintal, then alone, we are having th« recovery of 10 to 11 per cent which is highest in the country. Then and then alone, we can feel that remunerative prices for agricultual poduce has been given by the Govenment of India because we have given the promises to the farmers in our manifesto that we are going to give them remunerative prices. Sir, it is not\* a question that some people are complaining that sugar is very costly in our country. 1 do nol from where have understand they collected the figures. Yesterday, in the Economic Time<sub>s</sub> a detailed article has come about sugar. I will read as to \* what is tha cost of sugar in different countries.

"In Japan, sugar is sold at the cost of Rs. 14 to 15 per k. g. in South, Korea, it is sold at the cost of Rs. 10 per k.g.; in West Germany, it is sold at the cost of Rs. 8 per k.g.; in United Kingdom, it is sold at Rs. 7.50 per k.g; in Malaysia, it is sold at Rs. 7 per k.g.; in Bangladesh, it is sold at Rs. 9 per k.g.; in France. Tt is sold at Rs.7.25 per k.g. and in U.S.A., so many people, who raise the bogey of USA, sugar is sold at the cost of Rs. 12' per k.g. and in India, the controlled sugar is sold at the cost of Rs. 4.92."

So, these are the figures which have been given in the Economic Times. Sir,in the month of October-November in 1985, in Bombay, which is the costliest market of this country, sugar was sold in the open market at Rs. 6.36 to Rs. 6.72 per k.e. in ihe month of November, sugar was sol6 in Bombay market at the cost of Rs. 6.55 to 6.86 per k.g. That means, sugar is cheapest in our country When we buy oUier things the general price index is 360 per cent which is based upon 370-371. And what was th» price of sugar" in 1970 and

1971 and what was the price of sugarcane in 1970-717 It was just Rs. 130 to Rs. 140 and it has gone up today. sugarcane factory can give the farmer Rs. 194 aa price for their sugarcane. So, Maharahstra, last year also, when Government of India had declared the sugarcane price as Rs. 14 per quintal, the Maharashtra Government had give Rs. 118 per tonne, i. e. is Rs. 13|- per quintal. Now this time I am sure, ihe Maharashtra Government may give Rs. 23 or Rs. 24 per Another very important aspect about my State is.there are some 49 proposals lying with the Central Government for sugar industry in the cooperative sector; because I know that <he cooperative sugar factories are given more prices to the farmers than what the priv?te sugar factory owners are giving and also because the Government of India have announced their policy that they are going factory for one to sanction one sugar district. Out of 30 districts, now 26 districts are having either th? licence for the sugar factory or they are under reinstallation, but thi\* policy k wrong. country is an agricultural country. There are different agro-climatic zones and yield of sugar in Maharashtra is as high as in any other countries of the world. It has been given by Mr. M. S. Marathe in the Economic Times that Maharashtra is situated in the tropical belt between 25 degrees north and 22 degrees north latitude. This bolt is famous for all over the world as the most suitable area for growing sugarcane and it encompasses areas such as Taiwan, Brazil, Cuba, Queens-! land. and and Australia but this favourable climatic factor is not the end of the success of Maharashtra. In fact, it was only the beginning and there were many factors unfavourable for the formidable enterprise and cooperative important among them are as follow". and the factors have been given. The most tant factor is the recovery. In Maharashtra Ihe average recovery last year was 11-13 per cent, which was the highest in the country.

SHRI KALP NATH RAI: U. P.?

SHRI VITHALRAO MADHAVRAO' JADHAV: For U.P. it was 9.5 per cent

[Shri Vithalrao Madhavrao Jaonavj or something lik\* that. So Maharashtra is the only suitable State to produce more sugarcane and more sugar. The area under sugarcane is not more than three lakh hectares in Maharanhtra and with this small area, we produce 35 per cent

ol the total sugar that is available in the

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country.

Sir, the other important thing is that, sugar is the largest industry in India next to the textiles, with an investment of Rs. 2,500 crores. There are about 167 sugar factories in the cooperative sector and they account for 55 per cent of the sugar production in tha country, and Maharashtra is having 75 sugar factories.

The most important and relevent point is about Maharashtra's difficulties in regard to sugar. I will give only four points and then I will conclude my speech The most important thing is that the Government must change its licensing policy and the 49 projects which are lying with the Central Government for clearance should be cleared a& early as possible. I can assure you in this house that if these 49 projects are cleared quickly, at th\* end of the Seventh Five Year Plan, Maharashtra alone can meet 50 per cent of the entire demand of the country and we will be self-reliant in sugar production. The other thing is about loans for new sugar factories. The Cantral financial institutions should, therefore, be in readiness to provide funds to new sugar factories at the time of their clearance by the Government of India, and a timelimit of four months shou'd be adhered to for clearing loan proposals to new sugar factories by the Central finanoial institutions.

The second thing i<sub>s</sub> about (he levy sugar price zone. In North India, ii U.P. and Bihar, you have three different sugar zones. I hav<sub>e</sub> gone through the recovery percentage also. Bihar and U.P. are also having a recovery of mor\* than 9 per cent In Maharashtra, Marathwada and Vidarbha are having recovery of 9 to 10 per cast. Ahmadnagar, Jalgaon, Khandesh and som\* parts of Pune are having a recovery of 10 to 11 per cent. And Sangli, Satara ana" Kolhapur ars having a recovery of 11 to

12 or 13 per cent. That means, wa are also having different sugar zones. The Government of Maharashtra is constantly demanding of the Governmeat of India: please accept our three different sugar zones. But in spite of several efforts hy the Government of Maharashtra and the efforts we have made in Parliament, the Government of India did not accept our demand. So I request the not Minister —he is very dynamic —to go through our proposals and declare that Maharashtra has three different sugar zones.

Another important thing is that the Sampath Committee hag given soma incentive to new sugar factories but there is a condition, that a new sugar factory must be installed within a period of 39 months. But, Sir, several time\* tha financial institutions, the Government of India and the Government of Maharashtra, for 12 months or 18 months, could not release their share of the finances and so the sugar factory could not ba completed within the time-limit of 39 months. Then the condition given by the Sampath Committee would apply. So T request the hon. Minister that this time-limit of 39 months must be extended up to 60 months. The reasons why the new sugar factory coul^ hot come up in time should be taken into consideration.

Another thing is about amendment of the Sugar Development Act, 1982 and NCDC assistance. Sir, the Government of Jndia ig taking some share from th\* Sugar Fund. But from whatever amount they are taking from the suga<sub>r</sub> factories, no amount is being spent on Maharashtra. We are contributing a lot of amount for the Sugar Fund to the Government of India, and our sugar factories also require some money for modernisation, for research and development and for many other things.

So, an equal share of the Sugar Fund which is given by Maharashtra must be given back to Maharashtra for the development of sugar factories. With thes\* words I request the honourable Minister to place clear all the 49 licences of **the** 

Maharashtra Government so (oat Mahatnuhtr\* can do a fantastic job in prodaoing sugar so that we can make India export-oriented io the world, (ends)

उपसभाष्यक (भी पवन कमार बंसल) : श्री मलिक जी, आप दो मिनट में खत्म कोजिये।

श्री सत्यपाल मलिक (उत्तर प्रदेश): श्रीमन में बहुत वक्त नहीं चुंगा, मैं सिर्फ इतना ही निवेदन करना चाहता हूं कि हम जिस मुददे पर बहुस कर रहे हैं उसमें चीनी और गन्ने के बारे में नये खिरे से एक कम्प्रेहेंसिव पालिसी सरकार को तय करती चाहिये। इसमें सिर्फ यही मंत्रालय इंबोस्व नहीं है। कई चीजे इसमें इंबोल्य है। मैं इस संबंध में निवेदन यह करना चाहता हं कि इस बात को बहुत गम्भीरता के जिया जाना च हिये। इसारे देश में एके का क्षेत्रफल घट रहा है और देश में गन्ने की प्रति हेक्टियर ईल्ड भी घट रही है और गन्ने का किसान भी बहुत परेजान है। माननीय मंत्री जो में बहुत अच्छा किया, गन्ने के दाम बढाये है। लेकिन देखना यह है कि क्या ये दाम वाजिब है? मेरी राप यह हैं कि ये दाम उचित महीं है, वहत कम है। मैं माननीय मंत्री जी से यह जानना चाहता हं कि पिछले पांच साल में नेहं का, धान का और अन्य चीजों के जो दाम नियत किये गये है, क्या उनके मृता-जिला गन्ने के दाम भी बढ़े है ? मैं इस बात से सहमत नहीं हूं कि सदन में इस बात पर बहुत चले कि कियानों को रि-म्युनरेटित प्राइत मिलना चाहिये । मैं समझता हं कि किसान की यह मांग नहीं हैं। कितानों की मांग बढ़ी है। किसानों को फलल का रिम्युनरेटिव प्राइस नहीं बह्नि समता मूल्य मिलना चाहिये। जो चीजें यह इस्तेमाल करता है उनके दाम पिछने 10 साल में, 12 साल में या 15 साल में जितने बढ़े या घटे है उसी हिसाब से किसानों की फसल के दाम भी घटने या बढ़ने चाहिये। दनिया की तरफ अगर अप देखे तो अपको पता चलेगा कि वल्ड बैंक की रिपोर्ट के अनुसार पेक को छाडकर हिन्दस्तान नम्बर दो पर है जहां पर टर्म आफ ट्रंड किसानों के सबसे जवादा विकाम है। हमारे यहां एक किलो गेहुं या एक किलो धान या एक विवटल गम्ने के मुकाबबे जो चीजे किसान इस्ते-माल करता है वह दूनिया में सबसे ज्यादा असंतुलित है। में धापको एक उदाहरण देना चाहता हूं जिससे आप स्थिति का अन्दाजा कर सकते है। मेरी भतीजी ने साहनाज हुसैन का काजल मंगाया । कहा जाता है कि वह जड़ी बटियों का बना होता है। वह छोटी खब्की हैं, कालेज में पढती है। 25च में काजल की एक डिबिया आती है। इसका मतलब यह हुआ कि एक बुग्गी गन्ने में कायल की चार पांच हितिया आ सकती है। एक धुरगी गन्ने में बाटा का एक जुता आता है। चार बुगी गन्ने में टेरीकोट को एक इमीन बनती है और चार बुग्गियों में एक सुट इन सकता है और एक ब्गी में लखनक के राम भरोसे हलवाई की एक किलो मिटाई अतो है। इससे आप अन्दाजा लगा सकते हैं कि हमारे यहां कीमतों में कहा पैरिटी है। इसलिये मैं सरकार मे यह कहना चाहता हं कि जिस तरह से भिक्षा के मामले में देश में खुली बहुस चल रही है उसी तरह से गन्ने के मामले में भी बहस चलनी चं।हिये। चंकि हमारे देश के धर्यशास्त्री ज्यादती कर रहे हैं, इसलिये इस मामले पर गम्भीरता से विचार करने की आवश्यकता है। ग्रखबारों में हम पढते हैं कि अगर किसान की फसल के दाम बढाये जायेंगे तो महंगाई बढ जायेगी। मैं इससे सहमत नहीं है। में चाहता हूं कि इस पर देश में बहस होनी चाडिये। अगर किसानों के फसल के दाम बढाये जायेंगे तो ज्यादा मजदरो को रोजगार मिलेगा। कस्बों में खरीद फरोख्त बढ़ेगी हमारे देश में एक छोटा सा सेक्शन हैं, शहरों में थोड़े से पढ़े लिखे लोगों का तबका है जो इन बातों से तसल्ली कर लेता हैं। किसान को फनल के कम तो नहीं बढ़ाये जाते हैं. नेकिन उसकी दूसरी खाने पीने की चीजों के दाम बढ़ा दिये ज ते हैं। आपको यह जानकर हैरत होगी कि कुल गन्ने वा 10 सँकडा चीनो बनतो है भीर 60 सैकड़ा बंडसारी भीर गढ़ बनता है। में धापका ध्यान एक नई समस्या की तरफ दिलाना चाहता हं कि मिलें जब गन्ने नहीं पिरासी है तो किसान को उस जमीन पर गेहूं

Matter of urgent Public
Importance

श्रि सन्पपाल मित्रको

बोना होता है। उस वक्त किसानको कोई खरीदार नहीं मिलता है। जो क्रेमर वाले होते हैं वे बहुत शरारती लोग होते है। वे 22 रु का गन्ना 10 रु में लेने के लिये किसान को मजबर कर देंते है। खंडसारी और गृड़ बनाने पर आपने पाबन्दी लगा रखी है। मैं चाहता हूं कि ग्रापको इस पाबन्दी को तोड़ना चाहिये। भापको कहना चाहिये कि किसान भ्रपने गुन्ने को कम दाम पर न बेने बस्कि उसको गृह और खंडसारी बनाने की इजाजत होनी चाहिये। श्रभी सिर्फ गृह की इजाजत है। इससे छोटे उद्योग पनपेंगे भीर किसान खद उद्योग की तरफ चलेगा। इसलिये मैं माननीय मंत्री महोदय से कहना बाहंगा कि उत्तर प्रदेश में बहुत ज्यादती हो गई है किसान के साथ, यह कई साल पहले जनता सरकार के समय से हो गमा था कि किसान गन्ना खरीदकर खंडसारी नहीं बना सकता है। ग्रगर ग्राप किसाब को खंडसारी बनाने की छूट देंगे तो उसको मजबरी में डिस्ट्रेस सैल में गन्ने को नहीं देना पहेगा, यह आपको देखना है। इन दो तीन बातों के साथ में ग्रपनी बात को खत्म करते हए माननीय मंत्री जी से यह कहना चाहता है कि फसल के दाम, जो किसान बला पैदा करता है उसको धान और गेहं के मुकाबले कम दाम मिले है, पिछले पांच सालों में ऐसी मेरी जानकारी है। धान, गेहं और गन्ना इसको पैदा करने वाला किसान है लेकिन उसके दाम की जो नीति हैं वह समता मल्य के ग्राधार पर नहीं है। भाखिर में यह कहना चाहता हूं कि यहां सदन में बोलते वक्त गलत जानकारी दे दी जातो है। मंत्री महोदय को कि, जो चीजों का दाम तथ करता है आपका एग्रीकल्चर प्राइस कमीशन, वह रिस्क फैक्टर ध्यान में रखता है। मैं माननीय मंत्री जी से जानना चाहता हं कि प्रगर एहीं रिस्क फैक्टर काउंट हुआ है तो बताये? बाज उत्तर प्रदेश के 22 जिलों में 50 सैकड़ा मन्ने की फसल पाइलेरिया से नष्ट हो गई है, क्या वहाँ रिस्क फैक्टर काउंट किया नया ? दाम देते वक्त उसको काउन्ट करने का क्या-क्या धापका मान दंड है ? इन सन्दों के साथ में आपको धन्यवाद देता है।

ज्यसमाध्यक्ष (श्री पवन क्रमार बांसल) : श्री मुख्तियार सिंह । सिर्फ 2 मिनट ।

श्री राम चन्द्र विकल (उत्तर प्रदेश) : हमने भी इस पर ग्रपना नाम दिया है। सुबह से बैठे हैं।

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I cannot help that, but you will speak later.

बी राम चन्द्र विकल : इतने महत्वपूर्ण विषय पर हमें बोलने का अवसर नहीं दे रहे हैं।

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL:) I feel you are saying this wrongly presuming that you will not be called afterwards. Please sit down.

श्री राम चन्द्र विफल : मुझे सबसे बाद में रखते हैं। किसानों का सवाल है और यहां कोई भी सुनने वाला नहीं।

उपसमाध्यक्ष (धी पवन कुमार बांसल) : बैटिए प्लीज ।

you will speak after Mr .Malik.

श्री मुख्तियार सिंह मिलक (हरियाणा): विकल साहव नाराज वयों होते हैं। मेरा नाम पहले था।

वाइस चैयरमैन साहब, मैं तो लम्बी चौड़ी बहस के अन्दर नहीं पड़ना चाहता। यह आज का जो कालिंग अटेन्शन मोशन है यह सिर्फ गन्ने की रेम्नरेटिव प्राइस के बारें में है। लेकिन सदन के ग्रंदर माननीय सदस्य उसके ऊपर बहस करने लगे कि महाराष्ट्र इतना प्रोडयुस करता है, शुगर का इतना प्रोडक्शन होगा । मेरा इन चीजों से कोई ताल्लुक नहीं है। मैं मोटा हिसाब जानता है। मैं इन बातों में नहीं जाता कि सुगर अमेरिका में क्या भाव दिकती है और फलां मुल्क में दया भाव विकती है ब्रीर हिन्दस्तान में सुगर जो है सस्ती है। इसमें सुगर का क्या ताहलूक है। क्या आपने पर कैपिटा इनकम देखी हैं। दूसरे मुल्कों की क्या है और हिन्दस्तान की नया है। में इन चीजों के ग्रंदर नहीं

जाना चाहता। ग्राज जो बहस है वह सारी की सारी गले के प्राइस के वारे में है। मैं माननीय मंत्री जी का ध्यान एक बात की तरफ दिलाना चाहता हं कि 1981-82 के ग्रंदर जो सपोर्ट प्राइस थी वह 13 रुपये थी और किसान को गन्ने के भाव क्या दिये जाते थे, 26 रुपया। प्रोडक्शन क्या हुन्ना, 84 लाख टन। 1981-82 के ग्रन्टर 84 लाख टन सगर हिन्दस्तान के ग्रंदर पैदा हुई जब कि 13 रुपये सपोर्ट प्राइस थी और 26 रुपया किसान को उनका भाव दिया गया। 1981 से लेकर 85 तहा, पांच साल तह सपोर्ट प्राइस 13 से 14 हुई, एक टपया बहा दी । पांच साल के ग्रंदर एक रुपया बढाया ग्रीर ग्रव सरकार ने एकदम ढाई रुपये बडा दिया और साढे मोजह रुपया कर दिया ग्रीर माननीय सदस्य जो हैं वे सरकार को बधाई दे रहे हैं कि सरकार ने एकदम ढाई रुपये बढा दिये और यह मरकार ने बहुत ग्रन्छ। अप किया है। ज्यादा रेमनरेटिन प्राइस गन्ने का दिया गया है यह मैं मानने के लिये तैयार नहीं हं यह जो साढ़े सोलह रुपया है इसमें ढाई रुपया जो तकदम बढाया है एक साल के अंदर जब कि पांच साल में एक रुपया बदाया था, यह ढाई रूपना, नह सारा का सारा सुगर की कास्ट ग्राफ प्रोडक्शन में लगेगा ग्रीर जो शगर मैंग्लेट है यह इससे 300 करोड रुपया मनाफा कमायेगा । इस हिन्दस्तान के ग्रंदर जब 13 रुपया सपोर्ट प्राइज था तो किसान को 26 रुपया दिया गया और ग्राज जब साढे सोलह रुपये सपोर्ट प्राइस है तो 33 रुपये किसान को दिया जाना चाहिये तब जा कर हिन्द-स्तान के ग्रन्दर गुगर का मसला हल हो सकता है। मैं बहुत लम्बी चौड़ी बात नहीं कहना चाहता हं। मैं तो माननीय मंत्री जी से यह कहना चाहता है कि किसान को प्राज एक स्टेट ने 24 रुपये दे दिया अभी एक माननीय सदस्य कह रहे थे कि हमारी स्टेट 22 रुपये दे देगी, इससे किसान का क्या होता है ? धाज का ध्यानाक्षयंण प्रस्ताव जो है वह गन्ने के प्राइस के बारें में है प्रागर की प्रोड-

*Importance* क्शन के बारे में नहीं है। ग्रगर शगर के ऊपर जाओं तो 10 फीसदी एक दम उस के ऊपर मार्किट के लिये उनको दे दिया । 1981-82 में क्या था। शगर का लेवी प्राइस 3.75 पैसे था, उसके बाद चार रुपये हुआ, इसके बाद 4.40 पैसे हुआ और अब 4.80 पैसे कर दिया है। यानी यह लेवी शुगर प्राइस है मार्किट के अन्दर फी सेल गगर का क्या होगा यानी 65 लेवी में चला जायेगा और 35 परसेंट फी सेल में चला जायेगा तो यह बात मेरी समझ में नहीं खाती है कि खाप हिन्दस्तान में गन्ना कैसे उगवाना चाहते है। ग्रगर हिन्दस्तान के ग्रन्दर गगर का मसला हल करना चाहते है प्रोडक्शन बढ़ाना चाहते है सो किसान को उसका भाव जो है वह देना चाहिये। साढ़े चौदह रुपये जो इन्होंनें किया है वह हडविंकिंग है, किसान के साथ धोखा है। लोग सरकार को बधाई दे रहे हैं। एकदम बड़े खम है, सत्यपाल मलिक जी ने, यादव जी ने भी यह कहा कि ढाई रुपये बढाने पर सरकार को बधाई दी। यह तो किसान के साथ हडविकिंग है वड़ा भारी धोखा है। यह ढाई रुपये किसान को देने के लिये नहीं है यह सारा का सारा वह कास्ट आफ प्रोडक्शन आफ शगर में लगा कर फिर जगर का प्राइस बढाएगे और वाजार के ग्रन्दर इस भाव के ऊपर बेंचेगे और इसका रिजल्टेट इफेक्ट उपभोगता पर होगा वह भी माननीय मंत्री जी से कहना चाहता हं कि साफ साफ बता दें कि इसका रिज-स्टेट ग्रग्नर जो है क्या होगा ? जो उन्होंने की सेल गुगर कर दी है इधर इस का दाम 4.80 पैसे कर दिया है, इसका क्या होगा। इधर उपभोक्ता मरेगा ग्रीर किसान को इस तरह से कभी रेम-नरेटिव प्राइस नहीं मिल सकता है। इस-लिये किसान को सही मायने में लाभ पहुंचाने बाली हमारी सरकारी की नीति होनी चाहिये जो लोग दूसरा कलर दे कर किसानों की ग्रामदनी को बताना चाहते है यह सारी घोखेबाजी है। मैं तो यह कहंगा, मंत्री जी से धर्ज करना चाहंगा कि जो बाते मैंने पछी है उसको साफ तरीके से बाजे तौर से हमें समजाने की कोणिश करे कि 13 रुपये के उपर 26 रुपये,

[श्री महितयार सिंह मलिक]

साढ़े बीदह के ऊपर 24 रूपये, 22 रूपये 20 रूपये, यह भेदभाव क्यों है ? छापका बहुत बहुत धन्यवाद ।

भी राम चन्द्र (बेक्टन : उपसमाध्यक्ष महोदय, मझे बडे दख के साथ जहता पड रहा है कि जहां किसान के साथ प्रन्याय है वहां किसानों की बात बहने वाली के साथ भी न्याय नहीं होता है। सदन कर्मी से बलाया जाता है इसमें कोई हो राय नहीं है मगर सदन सदस्यों की भाव-नाओं से भी चलाया जाता है। मैं सुबह नाजमा जी से बास कर रहा था. पानिया-मेंटरी प्रफोयमं मिनिस्टर से भी बात कर रष्टा था, सभापति जी से मान्यता दिल्खाने के लिये मैं तीन दिन तक दौड़ना रहा । मुझे जो ब्रापने समय दिया क्या मैं समय की भीख के लिये बार बार कुर्मी पर जाता रहंगा कि मुझे समय दिया जाये । मेरा नाम उस में मीजद है, नाजमा जी भी कहती है. नाम को चलाने के लिये जरूरी है कि माननीय सदस्यों की भांचनाओं की भी कद्र की जाये।

उपसभाष्यक (श्री पत्रन कुमार बासल) : मृझे बहुत अपसीम है बैसे ही आपका नाम मेरे पास पहुंचा तो मैंने लिखा माननीय सदस्यों को बारी-बारी से ही बुलाया जा लकता है एक समय में दो आदमी इकट्ठे नहीं बोल सकते। आपने यह कैसे कह दिया कि आपको नहीं बुलाया जायेगा।

भी रामचन्द्र विकल: मैं कहना नाहता हूं कि ऐसे महत्त्वपूर्ण विषयों पर ज्ञाना-कर्षण प्रस्ताय की जहर नियम से जपर उट कर भी बाते होती है कुछ मान्यतायें होती है। नियम भी थगर माड़े थाते हैं तो नियमों को बदल देना चाहिये। लेकिन सदस्यों की भावनाएं सही हंग से व्यक्त होनी चाहिये, यह डेमोकेसी की सब में बड़ी पूंजी है। यगर मदस्यों को मावनाएं व्यक्त करने का मौका नहीं है तो डेमोकेसी जैसी चीज का मजाक हो जायेगा। मैं किसानों का दुर्भाग्य गमझता हूं कि इस किसान के राष्ट्रीय सवाल को केवल किसान का सवाल समझा जाता है।

यह सवाल राष्ट्रीय सवाल है और जब तक किसान के सवाल को राष्ट्रीय स्तर का सवाल नहीं समझा जायेगा तब तक इस देश का पार्थिक सामाजिक सुधार नहीं हो सकता है किसान इस देश को प्राचिक रीढ़ है। उसको समझा नहीं गया है। आज यह किसान के गन्ने पर वहस चल रही हैं, गल्ने के दो रूपये बढ़े हैं कोई दो राय नहीं हैं, पहले से बढ़े हैं लेकिन यह सच है कि जो लागत मल्य किसान को हर चीज का देना पड रहा है जैसे अभी मलिक साहब कह भी रहे थे स्पाही, कलम कागज तो इसमें दवा को भी जोड़ लेते. दवा के कैप्सूल कितने गरने में यायेंगे । किसान की खरीद के हर चीज के दाम बराबर बढ़े हैं जरूरत में ज्यादा बढ़े हैं नेकिन किसान की हर फसल के दाम उसके मेहनताने या लागत के मुनाबिक नहीं बढ़े हैं। एक उसून है, इस पर सभी चितन करते हैं सभी लोग कहते हैं चरकार भी कहती. है, सदम भी कहता है यिरोधी दल भी कहते हैं कि किसान की लागत के म्ताबिक मूल्य मिलना चाहिए लेफिन जो गन्ने का मूल्य तय हुआ है वह लागत के मुजाबिक तथ हुआ है? में सच्चाई से कहना चाहता हं कि लागत का मृत्य किसान को नहीं मिल रहा है जो प्राज दिया जा रहा है । उद्योगपति की जो मिलें हैं उन ो कहीं बहुत बड़ा फायदा कर दिया गया है। ग्रगर हम सिक मिलों को लेने चले जा रहे हैं तो कितनी मिलें घीर रह जाती हैं, पूरे राष्ट्रीयकरण में क्या दिक्कत है, वे राष्ट्रीय इत हो जानी चाहिएं । इन राष्ट्रीयकरण से ग्रीर बहुत से काम चल रहे हैं, रेल राष्ट्रीयकरण से चलती है, राष्ट्रीयकरण नाम की चीज से इस्ना नहीं चाहिए. कर देना चाहिए मैं इतना ही कहना चाहता है । किसान की लागत के म्ताबिक उसको गन्ने का दाम नहीं मिल रहा है और गम्ने के दाम किसान को नहीं मिलने की वजह में प्राज हमको विदेशों से चीनी मंगानी पड़ती है, हम सात्मनिर्भर नहीं रह गये हैं। जैसे मिलक साहब ने झांकडे बताये, परसेंटेज भी गिरा है, कैल्यू भी गिरी है और फी एकड

किसान की पैदाजार भी गिरी है, खाली भाव से ही नहीं घटी हैं।

CaUing Attention to a

पाइराला की बीमारी बतायी गयी लेकिन मैं भहता हूं कि सारी ग्रापदाएं किसान को प्रभावित करती हैं जैस ग्रोता है, सूखा है, बाद है, सारी चोजें किसान को प्रभावित करती हैं। क्सिन की फसल के बीमे का सकाल बहुत दिन से उठ रहा है नहीं पा रहा है। ये मारी बीजें हैं जिन पर गम्भीरता से चितन भरना चाहिए मैं इतना ही कहना बाहता हं कि किसान को गन्ने का उचित मस्य नहीं मिला तो किसान केवल प्रात्मनिर्धर चीनी में ही नहीं ग्रीर चीजों में भी नहीं हो प।एगः । गले का ग्रन्छ। दाम मिले तो दूसरी फसलें भी ग्रन्छी उग सकती हैं, गेहूं में खाद डाल सकता है दूसरी फसलों में खाद, बीज पानी सबका ठीक से इंतजाम कर सकता है। यह गन्ने का जो हिसाब है इससे एक साल भर किसान का खेत विरजाता है। साल भर से फसल कटती नहीं है भीर फसमें तो 6 भई।ने में कट जाता हैं, कुछ 2-3 महीने मैं कट जाती है लेकिन इसमें एक साल भर के लिए किसान का खेत बिर आता है।

किसान जो सर्वदासा है, बन्नदाता है, वस्त्र दाता है, चीनी, गुड़ शकरदाता है, मसालादाता है, वी दाता है, दुध दाता है वह भिखारी बना हुआ है इस देश में, हर बात के लिए, भाव की भीख मांगेगा, विजली की भीना मांगेगा, रेट की भीख मांगेगा क्या क्या भीख मांगता है। यह किसान के साथ न्याय नहीं है। मैं समझता हं कि किसान के गन्ने की भौर धन्य सबकी कीमत उसको उचित दिलाई आये, लागत के हिसाब से किसान की चीजों के भाव तय किये जायें और किसान की बातों पर चाहे मूल्य धायोग बन गया है लेकिन उसमें कितने लोग हैं जो किसानों की वात कहने वाले हैं वे जो किसानों के बारे में जानते नहीं हैं interest in the cause of the farmer. I

बहिक उल्टा जानते हैं, किसान को कैं है षाटे में रखा जाये । ये चीजें ब्रियादी हैं जिन पर उपसभाष्ट्राक्ष महोदय को बहुत चितन करता चाहिए। मृत्य ग्रायोग में और इसमें किसानों के नुमाइदे को रखना चाहिए, किसानों के हमददों को रखा जाये मुझे इसमें आपत्ति नहीं है लेकिन जब तक किसान का सवास राष्ट्रीम सदाल नहीं होगा तब तक किसान और राष्ट्र की भ्राधिक दशा नहीं सुधर सकती है, यही मुझे यहना है।

StiRI K. P. SINGH DEO: Mr. Vice-Chairman, Sh. first and foremost I. would like to take this opportunity to thank the hon. Member of both sides ol the House for their very incisive observations and remarks and thought-provoking points which have made. I would like to thank Shri Kalpnath Rai ji especially for having raised this very important discussion which the hon. Member, Shri Vikal, said is a national problem-I agree with him; it is a national problem-and ior giving the House an opportunity not only to discuss but also to give us guidance which the Government can consider. And I can only reiterate that the highest consideration will be given to the views expressed by the hon. Members both in letter and spirit. Sir. a lot of strong words have been used. In fact- I was a bit worried that just only ten days back, we had a Calling Attention here. The same very Members were waxing eloquent against the price rise, and the same very Members have been again saying that more remunerative prices should be given

PARVATHANENI SHRI LIPENDR A · They are two different issues.

SHRI K. P. SINGH DEO: So, it is running with the hare and with the hounds. I will have to stay clear of both of these. But anyway, the strong words, the strong terminology used by the hon. Members is a सर ऐसे प्रधिकारी बना दिये जाते हैं reflection of their deep and abiding

[Shri K. P. Singh Deo] thank them for that, and I congratulate them for that, and I value their suggestions in the cause of the farmer.

Sir, I am really impressed that Shri Kalpnath Raiji, belonging to this part ibe House could manage to inspire people from the CPM and from the Telugu Desam. The entire Opposition was with him. That is a very good augury for the country. At least, for the cause of the farmer, we are together. And he has been a catalyst in trying to get the views of the House to agree with him.

Sir- in the initial answer to the Calling Attention, I had mentioned certain things and I would not like to, repeat everything. There have been quite a few points which the hon. Members have made. But, broadly, there are four or five main points which are common. The first one is the remunerative prices to the farmer. The second is the reduction in the levy. The third point is that there should not be so much of imports. Fourthly, there should be more sugar mills. And the fifth point is that we should be self-reliant, self-sufficient, and there should be research and development in this field so that productivity increases and the acreage also increases. And Shri Kalpnath Rai also mentioned about the CACP-the Commission on Agricultural Costs and Prices. As I said earlier, in order to safeguard the cane growers from exploitation by the sugar factories in a year of glut in sugarcane production, the Central Government has been fixing the statutory minimum price of sugarcane every year. Now Sir. I would like to mention that most hon. Members have been saying that the Central Government has been paying them Rs. 13 or Rs. 14 and we have jumped to Rs. 16.50 per quintal. I would like to clarify that this is a statutory minimum price, which is a statutory requirement which the Central Government has fixed so that no miller or nobody can pay the farmer less than Rs. 16.50 per quintal in the proportionate higher-premium for higher

recovery this sugar year. It is not a question that the Central Government is going to pay the farmer. The Central Government does not pay the farmer. After the statutory nimum price is fixed, then the States a130 take into consideration rious factors and they announce or advise the millers what is known as the State advised prices. And this is what was being referred to as Rs. 26 and Rs. 30 and Rs. 33 and Rs. 35 and so on and so forth. So, it is not as if the Central Government is paying. The Central Government is safeguarding the interest of the farmers by putting a statutory minimum price, specially when there is a year of glut. The point made by Shri Mukhtiar Singh Malik that it was Rs. 26 what was paid and therefore the production of sugar was 84 lakh tonnes in 1932-83. At that time if one looks at the figures, the statutory minimum price was only Rs. 13 and there was good agro-climacondition and therefore sugarcane and sugar production had gone up. But that also in its wake started a chain reaction that there was so much of sugar that it had an adverse effect on the millers and their liquidity and they could not pay the farmers in time and the arrears went up and there was diversion by farmers from sugar to gur and khandsari. So. this is a vicious circle and, therefore, the Government has to skilfully manage and keep a harmonious balance between the producer, the consumer and the cane growers, who are the real backbone of the country.

Now- Sir, two main items of import as far as the food sector is concerned are edible oil and sugar. I need not go into the edible oil portion because this is primarily on sugarcane although coconut and all sorts of other matters and the entire gamut of planning and industry of welfare activities, has been brought into it, including democracy and democratic institutions. But I will not refer to all that.

Now, Sir. while fixing the cane prices, the Central Government here 1 repeat, while fixing the cane prices,

the Central Government does not pay, it fixes a statutory minimum price, the minimum price- which must be paid. It is not the maximum price. It is the minimum price, less than which no farmer can be paid by anybody. That is the statutory requirement. It consults the Commission on Agricultural Costs and Prices, the CACP, the sugarcane producing Slate Government, the associations oi sugar manufacturers and sugarcane growers and pays due regard to a number of points and factors. First is the cost of pro,cJuction of sugarcane. Second is the return to the grower from the alternative crops and the general trend ot prices of agricultural commodity Third is the availability of sugar to the consumer at a fair price. Fourth is the price at which sugar produced from sugarcane is sold by producers of sugar and Fifth is the recavery of sugar from sugarcane. Therefore, i: needs a lot of skilful management keeping a balance between the farmer- the producer, i.e. the manufacturer and the consumer.

Sir, I am at a discount because hon. Members have the right, it is their democratic right. it is their Parliamentary right to express their views, quote from various magazines, quote from various papers- not always substantiated, need not be substantiated, need not be asked to be placed on record or on the Table, but as a member of Government whatever I say in this House, I have to substantiate it and I have to quote from authoritative sources. Therefore, I would not like to try to score a debating point or try to join issues. But I would like to place before the House a factual position and a factual record. I know some of the statistics are revealing and some Members in the last debate did not want me to place the statistics although statistics do not lie- like photographs do not lie. Statistics based on expert bodies like the Bureau of Industrial Costs and Prices, like the CACP, there are other expert bodies also, they are manned by experts and their study is based on certain parameters. So. if I do quote certain figures which are authoritative, I hope I will have the indulgence of the

PROF. C. LAKSHMANNA (Andhra Pradesh): There is a saying: lieswhite lies, and statistics.

SHRI K. P; SINGH DEO: I shall remember it. I shall take it down in my diary.

This year, the Commission on Agricultural Cost's and Prices has recommended a minimum price of Rs. 16.50 per quintal linked to a recovery of 8.5 per cent. Now. hon. Members wanted to know the cost of the sugarcane production, and asked as to why it was so secretly kept, why it is like a Defence secret- or even more than that. We have got nothing to hide and I will give you the calculations how they have arrived at it and how it is having an effect on the consumer price index as well as wholesale price index, as well as the prices about which the entire House was agitated only about a week and a half back, including people from this side of the House. Of course, when there is a price rise, it hurts everyone, and- therefore, right , so they were agitated, and I would now come to that. Firstly is the cane cost. Cane cost depends on three main factors. One is the cane cost at the statutory minimum price, that is. Rs. 16.50 that we have fixed, calculated at peak average recovery, that fo 8.5 per cent: then purchase tax cess as applicable on the cane in that zone. Thirdly is the driage on cane as applicable to the zone.

Secondly is the conversion cost. Conversion cost is recommended by the Bureau of Industrial Costs and Prices for various zones, adjusted to the estimated recovery and duration in a particular year. This is an expert body, not bureaucrats, but experts, and the main constituents of conversion cost are salaries and wages and other benefits, (consuanablestroies, repairs, maintenance, power and fuel, administrative expenses, depreciation etc.

## tShri K. P. Singh Rao]

Third is the return on investments, capital required interest on working for day-to-day running of the factory, interest on long-term loans investe 1 on the fixed assets in the factory, ana also on equity invested in the business. Some hon. Members referred to baggase and molasses. Baggase is also n byproduct which in most factories is This is per quintal consumed a<sub>s</sub> fuel. statutory minimum price and the retail price would be Rs. 4.80 in the mar ket which is 40 paige increase over Rs. 4.40 which we are paying. It is worked out this way. Firshly, the cane cost with average recovery of sugar, including tax and cess works out toand this is according to peak average 217.94 per recovery—Rs. quintal. The conversion cost comes to Rs. 131.48 as calculated by the Bureau of Industrial Costs and Prices. The figure of return of 41.58 is again calculated by the Bureau of Industrial Costs Prices and this gives the cost or ex-factory levy price. If you add up all these three., it comes to Rs. 391. Then there is additional price for weak units which is Rs. 3; there is e.\ duty which is fixed by the Ministry of Finance^-Rs. 38 per quintal; Development cess which is credited to th. Sugar Development Fund-Rs. 14, and then transport and handling charges Rs. 33 which is again calculated by thi Bureau of Industrial Costs and Price This comes to Rs. 479 a quintal- round ed oft it comes to Rs. 480 which per Kg comes to Rs. 4.80 paise. This Ls a simple calculation and there is noth to hide or conceal. Now there was a suggestion by Shri Kalp Nath Rai and others make a payment of Rs. 3ft 7 P.M. per quintal. Obviously, he meant the State advised price should he Rs, 30 per quintal, because the Centra! Government does not pay. Ii only recommends the statutory minimum price. If we are to go by Rs. 30 per quintal State advised cane price, then, as the the retail free sale price of sugar break even for the factory would between Rs. 8 and Rs. 9. Although my friend, the young and dynamic MP, Shri

Satya Paj Malik—he has left—was saying that we should not be bothered about this bureaucratic approach to price rise there was heated argument in the Rajya Sabha on the 20th, on this subject— this will hike the price to lis. 8-9, at a time when we have to pay in the open market between Rs. 7 and Rs. 7.30 in Delhi. Of course, my Marxist friends here as well as in the other House have uncanny knack of going to the most expensive shop and purchasing sugar at Rs. 8 and above, when the rest of Delhities are purchasing at Rs. 7 oi Rs. 7.30. Anvway. Sir, as I said, this would be implication if the Stale advised price were to be Rs, 30 per quintal. Mr. Kalp Nath Rai says, it should be Rs. 30 per quintal. I read in the papirs that the Marxist Party have, in a resolution, demanded Rs. 35 per quintal. Somebody else says, it should be Rs. 50 per quintal. Sky is the limit of such suggestions. But the Government will have to take a balanced view of the entire thing, keeping in mind the interests of all the three sectors, namely, the producer, ihe manufacturer and the consumer.

Sir, I had mentioned that one of the reasons why there was high incidence of cane arrears, arrears of payment to cace growers, was the liquidity position of millers. Although there wns 84 lakh tonnes of production in 1982, it came down to 59 Iakh tonnes only Iwo years back and it was 61 lakh tonnes last year. Therefore, certain steps have been taken by the Central Government as well as by the State Governments. They had been advised. As a result, the arrears have come down to Rs. 26 odd crores, which comes to about 2.1 per cent as against 4 per cent last year.

SHRI VITHALRAO MADHAVRAO JADHAV: What about the industrial licensing policy?

SHRI K. P. SINGH DEO: Steps have have been taken hy the Government in regard to the arrears. As you know, Sir, the responsibility for ensuring expeditious paymbent of cane price lies primarily with the State Governments who have the necessary power as well as the

field organisations to ensure such payment. The Central Government, on their part, have not only been advising the State Governments from time to time to give special attention to cane price payment, but they have also been taking steps from time to time aimed it improving the liquidity position of the industry to enable it to make expeditious payment. The Ministry of Finance has been persuaded during the last two-three years to allow enhanced credit facilities to the sugar industry. Dining 1982-83, the industry was allowed bank credit at 125 per cent of their previous year's maximum utilisation. In 1983-84, this was further enhanced to 110 per cent of thier maximum utilisation during 1982-&3. For 1984-85 season, however, the limit was brought down to 80 per cent ox the maximum utilisation in 1983-84 in view primarily of the falling trend of production. Besides, the method of valuation of sugar stocks for credit purposes was modified to the benefit of the industry. Now levy stocks are valued at the levy price rix:d by the Government and free -sale sugar, including buffer stocks, jf any, at ihe average price realised in the preceding three months or the current market price. Besides, the Reserve Bank of India allows sufficient discretion to the banks to fix interest rates on the basis of objective requirements of individual accounts and certain units get bank loans at 16 per cent though the range of interest for this industry is 16.5 to 18.00 per cent.

Calling Attention to a

The Ministry of Finance had alio constituted a Standing Committee for Coordination of Institutional Finance for the sugar industry. The financial problems of the industry get discussed at this forum from time to time.

Prices of free-sale sugar are also monitored through the mechanism of regulated monthly released so as to maintain adequate level of price in open market, thus ensuring liquidity of the industry. Rebate in excise duty for early and late crushing to compensate for drop in recovery is also granted when considered necessary. For 1985-86 season, excise duty rebate for early crushing in the months of October-Novemher 1985, has been granted by ihe Department of Revenue The rebate is

applicable to excess production in the two months over the average produc!io-i in the corresponding periods of previous two seasons. The amount of rebate, both on free-sale and levy sugar is Rs. 19.45 pa quintal. Ways and means advances have also been given in the past by the Ministry ol Finance to a few State Governments with a view to having the arrears cleared. A five-lakh tonne buffer stock had been created in October 1982. which was later raised to 10 lakh tonnes in October 1983. On the buffer stock, the mills were entitled to one hundred per cent credit in addition to holding costs. For the current sugar season, the SMP of sugarcane has been fixed at Rs. 16.50 per quintal linked to 8.5 per cent recovery which marks an increase of Rs. 2.50 per quintal over the 1984-85 statutory minimum price. In addition, the ratio of levy: free-sale sugar has been changed to 55: 45 from the existing, 65 : 35. These changes ;n policy should help the sugar mills to clear the cane dues more expeditiously.

Now I will give a slight clarification on this. Many of the Members have said that the levy and non-levy ratio from 65: 35 has been changed to 55: 45 and this will only give the sugar industry, the sugar magnates anything between Rs. 125 crores to 500 crores, and the figures just go on mouniting of you add zeros after the decimal point. So. any figure b good enough withou! substantiating any thing. Now we give 425 grams ner capita n°r month sugar quota to the States and this comes to about 3.13 lakh tonnes ner month. Annually it comes to 37 Iakh tonnes. Plus, there are defence requirements, there are festivals and then there are certain operating stocks which are necessary and, therefore, it comes to about 40 lakh tonnes. This 65 : 35 ratio has been kept for a long time, special'v till last year and up to this year because Our production was around 60 lakh tonnes. 40 lakh tonne"! agaifst 60 lakh tonnes is two thirds, hence thf ratio of 65:35. Due to certain stens having been taken by Government, both a\* the Centra and in the States and the concerted action, it is exnected that Ihe yield will be 65 lnkh tonnes nnd with the carry over- of our sugar stocks of last

K. [Shri P. Singh Deol year we will be able to manage this levy sugar which is committed to the public distribution system al a ratio of 55 : 45. At the same time this 10 per cent extra sugar into the open market will help in stabilising the market and the prices in the market because there will be mors sugar supply. This will help Ihe liquidity position so that the farmers will get their arrears quickly and they will get better remunerative prices from the factories. It is not to line the pockets of the industry, as has been mentioned, nor to line the pockets of the suga<sub>r</sub> tycoons or sugnr barons, but this is a means to enable the farmer who is not being given timely payment and a remunerative payment to get this. That is why this step has been taken.

As I mentioned earlier, two of the important sectors of imports in the food sector are edible oils and sugar and we ate committed to an economy of selfsufficiency. The twin objective of the previous Plan and this Plan is to achieve selfsufficiency and self-reliance. In fact one of the hon. Members did mention that from the PL 480 days, today we are in a position of food security wherein we have ful] food self-sufficiency and self-reliance and we are in a position also to be able to help our less fortunate brethern in Africa and other countries as well because of hard workput in by our farmers and scientists and by following correct policies, although some of the Members said that we are not following the correct policy and that our policy is wrong. This was also very emphatically mentioned by our Prime Minister when he had sone for the Festival of India to the United States. When the Secretary of State in his luncheon banguel praised India's performance in tbe last three decades, our Prime Minister had this to say: "From a country which has received a lot of aid from your country through PL 480 and although you had given ns many good advices, we took cur own counsel, and today happily we &re not in the company of Ethiopia and other countries which had taken your advice. But we took our own counsel and today we are in a position not only io achieve selfsufficiency but also to feed and render help to people who are not as fortunate as we are." Therefore we have followed tie

correct policies, we have pursued the correct policies and we have given right priorities. There is nothing wrong with our priorities or policies—neither long-term nor short-term. Therefore, today we are in a position to have this liberty to achieve self-sufficiency and self-reliance even on the food front.

Some projections have been made in the Approach to the Seventh Five Year Plan. Some figures have been quoted. I do not know what source they are from. But I am not trying to join issue on that. But from the Approach to the Seventh Five Year Plan, our emphasis would be on increasing productivity of the sugarcane. And the projection for consumption of sugar which has been steadily rising is '-expected to be 9.8 million tonnes or about 10 million tin. nes in 1989-90. And the steps which are sought to be taken in this Seventh Plan would give a projection for production of capacity of about 10.7 million tonnes by 1989-90. This is expected and envisaged because one cannot guarantee from today. There are agro-climatic conditions, theie are vagaries of weather and there are various other fatcors. There is the world factor also. The long-term solution to the problems of sugar industry lies in the harmonious blending of the interests of sn^arcang growers, manufatures and consumers of the sweetening agents-sugar gur and khandsari-through a rational pricing policy for sugarcane and sugar. This is in the Approach to the Seventh Five-Year Plan.

Mr. Gurupadaswamy also wanted that we should have a long-term perspective plan for sugar, may be a five yea,- plan. This is exactly what we are doing at the moment and when we have finalised our policy we shall come to the House, we shall take the House into confidence and we shall have the benefit of the suggestions, observations and advice of the hon. Members. As I have said, whatever has been said today, both in letter and spirit, I shall have it examined by my Department. I have accepted it in letter and spirit, although not the thunder. T will have the lightninig part of it examined and see how we derive benefit from the counsel! of the hon, Members

So, we are committed to a food securily which will give us self-reliance and selfsufficiency, and we are committed to ieducing our imports. Honourable Members today mentioned-I think, one hon. Member quoted from a newspaper—that Rs. 6,000 crores is the balance of payments. We would like to reduce our dependence. It is for this reason that last week or the week before that, when I was facing the House on the price rise of essential commodities, I had mentioned that Government has taken a deliberate and conscious decision to raise the price of certain items because we would like to give remunerative prices to our farmers—the producers—so that the production and availability increase. Therefore.our dependence on imports has to come down. I had given various figures and various item< and I need not repeat them and waste ihe tim& of the House.

I have already answered about th; diversion of sugarcane. There has been a diversion, as mentioned by some of ihe Members, of more than 4 lakhs hectares as , well as some diversion from the available sugarcane production to other unorganized items like khandsari and gur because of the upward trand in prices in khandsari and gur as well as the delay in payment of dues by vacuum pan sugar factories. These are some of the reasons which compelled the Government to take a look and see how the farmers could get a more remunerative price and, therefore, from Rs. 14 a quintal as the statutory minimum price, it was raised to Rs. 16.50 a quintal at the recommendation of the Commission on Agricultural Costs and Prices.

Now, Shri Kalpnath Rai Ji wanted to know about it. It was only in March this year that our present Prime Minister had announced that the Agricultural Prices Commission would undergo a metamorphosis and it would be converted into a Commission .'on Agricultural) Costs and. Prices, because that would be -me ideal thing. There are no bureaucrats there, as Mr. Kalpnath Rai has said. The Chairman has to be an tconomlst. The Chairman is an economist-Dr. Bhalla from the Jawaharlal Nehru University.

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The other Member is Dr. Tyagi, who is also another economist. There are no bureaucrats at the moment.

SHRI PARVATHANENI UPENDRA: We wanted farmers, representatives.

SHRI K. P. SINGH DEO: There will be various other representations and, I am sure, the honourable House would want that we have eminent people to serve on this Commission so that we get the benefit of their advice and expertise.

SHRI KALPNATH RAI: By what time will it be constituted?

SHRI K. P. SINGH DEO: Their conditions of service, other perquisites—everything—are being looked into. Their terms of reference are being looked into so that we get the best in the country to advise us because, as you said, this is a national problem which will affect every individual Indian as well as outsiders. So, it takes some time. But I have been informed that both the Depattmetn of Finance and the Agriculture Ministry are closely looking at this and very shortly we wi'l have the Members.

SHRI PARVATHANENI UPENDRA: Farmers' representaives.

SHRI K. P. SINGH DEO: As you know, from the irrigated areas as well as non-irrigated areas the farmers will be there. It will not be a bureaucratic committee as the apprehension is. It will be a bureaucratic committee as the apprehension is. It will be a Commission of experts.

SHRI KALPNATH RAI: By what tim\* will it be constituted?

SHRI K. P. SINGH DEO: I cannot give that. As I said, if I say something, if I give a date, I will have to stick to it. Otherwise, you will bring a privilege motion against me.

SHRI PARVATHANENI UPENDRA: You give the outer limit.

SHRI KALPNATH RAI: One minute, Sir

ग्रादरणीय मंत्रो जी, एक साल

श्री कल्पनाथ राय]

बम्बई में श्रादरणीय राजीव जी ने घोषणा की कि एश्रीकचरल प्राईस कमीशन की जगह एश्रीकचरल कास्ट एंड प्राइस कमीशन बनाने की हम घोषणा करते हैं। एक साल बीत गया है एक साल के बाद भी एश्रीकल्चरल कास्ट एंड प्राइस कमीशन नहीं बना। मैं हाथ जोड़ कर प्रार्थना कर रहा हूं कि केवल यही बता दीजिए कि एश्रीकल्चरल प्राइस एंड कास्ट कमीशन श्राप 6 महीने में, एक साल में बनाएं, पर टाइम बाउंड कर दीजिए।

SHRI K. P. SINGH DEO: Mr. Vice-Chairman, it is difficult for me to give a cut-off date.

SHRI PARVATHANENI UPENDRA: It is a very pathetic appeal.

SHRI K. P. SINGH DEO: But ihe hon. Member's obseravtion has been noted by me. I shall convey it to my colleagues. I am sure, they are also equally keen that we should have all thr. members of the Commission functioning and that the Commission functions. But at the moment it has two members. We have to fill up two other members, and then it is expected to be expanded. So, they are trying to locate two right persons for the Commission, and, therefore, their condi-i tions and various modalities are being worked out. I shall convey the feelings of the House. I am sure, my colleagues will not be impervious to this.

SHRI PARVATHANENI UPENDRA: It will be appointed by the Agriculture Ministry.

SHRI V. NARAYANASAMY (Pondicherry): Some scientists from agriculture side should also be appointed.

SHRI K. P. SINGH DEO: Many Members wanted sugar mills in their respective' states. They have been saying that their States alone would be able to meet India's entire requirements and that we would not have to import anything at all. Sir, I would like to share some' information with the House, that as en ?th November, 1985 the installed capacity of sugar mills was 73.48 lakh tonnes. The utilisation of licensed capacity has been assumed to be 95 per cent. And the

average capacity utilisation in the last three years has been: 1982-83 it was 124.92 per cent. That was the bumper year. In 1983-84 it was 85.66 per cent. In 1984-85 it was 84.17 per cent. The capacily utilisation of sugar factories depends on cane availability. The position as regards the cane area, production and cane utilisation by sugar factories which have been commented upon by the Members, the diversion and going to other areas, which also has been coming down, Is that in 1982-83 the cane area hactares was 33.57 lakh hectares; the total cane production was 189.5 million tonnes; and the percentage of cane utilised by factories was 43.60. In 1983-84 the cane area was 31.10 Iakh hectares; the total cane productidh was 174 million tonnes, and the percentage of cane utilised by factories was 33.30. There is a marked diversion from this because of the fact that there was a glut, and the farmers did not get a remunerative price. Neither were they paid in time and adequately. In 1984-85 it further decreased to 29.92 lakh hectares. The total cane production cam; to 173.60 million tonnes, and the percentage of the cane utilised by factories was 35.67. Therefore, the recent step taken by Government is in totality of the entire thing. To reverse this trend we have taken the course to suggest a statutory minimum price of Rs. 16.50 per quintal to which the State Governments will also be adding various other factories to give a State advisory price which, T have already mentioned, in certain States, it is Rs. 24, and in certain other Stales it is Rs. 23. There is nothing to prevent getting a higher price.

We have only suggested a statutory minimum price to safeguard the interests of the farmers but not the mill-owners.

There was some mention about the productivity of sugarcane. Let me give authoritative figures which will be a revealing factor. Our productivity was 56.44 tonnes per .hectare in 1983. The world's productivity is 57.73 per hectare the highest is the United States, 86.75 Mauritius 78.57, and Australia 73.53 There are many countries which are below out productivity. The productivity of Pakistan is "36.68 per heactare Brazil's

SHRI KALPANATH RAI: What about Uttar Pradesh and Bihar?

SHRI K. P. SINGH DEO; Uttar Pradesh is 46.34 and Bihar 30. 44 per hactare.

Therefore, in the Seventh Plan, the strategy is that the productivity of sugarcane which has remained stagnant during the last five years the aim would be to stabilise its area which is slightly at lower level and concerted measures will be taken for increasing the average yield of sugarcane. The record production achieved in 1982 was entirely due to area expansion. I agree which some hon. Members that the sugarcane occupies the field for a long time >and requires lot of wafe'r"and fertiliser. The production of sugarcane is influenced, to a large extent, by sugar policy and the price paid for sugarcane by . sugar factories. An integrated approach to sugarcane development to meet the requirements of sugar, khandasari is. therefore, quite crucial. Therefore, this; exactly wnat. . .

SHRI KALPNATH RAI: What about economic development?

SHRI K. P. SINGH DEO: I am coming to that. T will answer all your points.

The hon. Member, Shri Kalpnath Raiji had also mentioned about price parity. Now, I would not like to go into the entire economics of the entire price policy. Regarding parity between lnd"3strial and agricultural sector, enough has been said There are no two opinions about that. I Would just like to give certain indices and figures, which will, I hope, satisfy my hon. frit nd. Now, the list of commodities sold by the agricultural sector is wheat, jowar, bajra, maize, barley, paddy rice, grain, milk and milk products, fruits and vegetables and gur. For intermediate consumption, groundnut, rapeseed'mustard, lin»eed, sesamum. castorseed, jute,

Importance cotton, sugarcane, tobacco, rubber arc sold by the agricultural sector.

Matter of urgent Public

Now, I will give the list ot commodities purchased by the agricultural sector for final consumption—cycles, paper and paper products. tanned', cured and finished leather, tabacco (manufacture), textiles, drugs and medicines, cosmetics, soap and detergents, metal products, utensils, edible oils, sugar, salt, kerosene. matches, electricity, coal, services. The commodities purchased for intermediate consumption are. fertilizer, services and repairs, electricity, insecticides, diesel (HS). oil cakes, drugs and medicines. The commodities purchased for capital formation are: cement, lime, transport, equipment, machinery and machine tools. iron steel and ferro alloy, logs and timber. agriculture powrah, bricks and tiles. If these indices are  $fake_n$  as 1971-72 as the base year end IOO being the index number then the prices received and the prices paid, the percentage would be 88.4 per cent. This figure is arrived at, prices received over and prices paid multiplied by IOO thai is the ratio.

If 1979-1980 is taken as the base year, 100 being the index number then the prcies received from 1980 to 85 and the prices paid comes to 99.7 per cent. In 1983-1984 it was 100.1 per cent.

So from these figures, you may like to draw your own conclusion whether there is parity or not or whether the Government has taken any steps for parity or not. Now, Sir, most of the points I have answered. .There is nothing new in this debate. This was answered to by my distinguished predecessor on the 30th of lanuary when my friend. Shri Kalp Nath Rai, had raised a similarly worded CaUing; Attention in this very House. Not even comma or a fullstop has been changed. So there is nothing new in it. He also wanted to know about research\* and development. We attach the highest Importance to research and development. Tn this field also right from ' panditji, science and technology has been given a very eminent position in our country's planning and it reached its highest during late Smt. Indira Gandhi's time when a big boost to

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[Shri K. P. Singh Deol R and D was given, after the shabby treatment it had received from 1977 to 1979. The Indian Council of Agricultural Research has organised through a number of institutions and a number of private sectors many research and development projects.One is the Sugar Breeding institute, Coimbatore, one is Ihe Indian Institute of Sugarcane Research, Lucknow, All India Coordinated Research Project on Sugarcane with the Coordinated Unit of IRSR, Lucknow as well as 23 Research Centres, spread all over the country. Then, there are ad ad hoc research schems for specific problems on this subject where th» allocation is to the tune of Rs. 3.47 crores on sugarcane research during the Sixth Plan which was also carried out. This is going to be augmented and apart from sugarcane, on sugar belt also, as I have said, Approach to the Seventh Five Year Plan wants that the productivity and the acreage are to be one of the prime factors in the production of sugarcane as well as production of sugar to achieve self-sufficiency and self-reliance. So, with this background, the statutory minimum price has been fixed and it is hoped that the State Governments will also take this into consideration for their various zones, and I am sure, the Hon'ble Members, who have been so vocal and so alert in the cause of farmers will also held in this regard by convincing then-State Governments to give a better deal to the farmers.

SHRI PARVATHANENI UPENDRA: Sir, what we pointed out was, there is a fundamental defect in fixing these prices. One is: there is no relation between the statutory minimum price and the actual price. You fix it at Rs. 16 whereas the actual price is Rs. 26 or Rs. 27 and who actually is paying the difference-whether the State Government or so many factories taking loans from the Govern-

ment and the Banks? How you reconcile

this thing? Second thing is; while fixing

even this statutory price, you are not taking the cost of production of the farmer or what he would have got by the cultivation of another crop, you are only taking the levy sugar price, what il should be, and working backwards as to what .should be the cane price. That is th; fundamental difficulty . How will you sovle tins?

SHRI K. P. SINGH DEO: Sir, I think, the Hon'ble Member did not hear me correctly or probably. I was not audible to him. When the statutory minimum price is fixed, this is on; of the criteria. The cost of production and also the return to the grower from the alternative crops ii taken into consideration. This is what I said in the beginning. These are taken into consideration and also in consultation with the" State Government?, Sugarcane growers as well as at the millers. Then the Bureau of Industrial Cost and Prices and the Commission on Agriculture Costs and Prices . After consultation with these agencies, this figure is arrived at. It is not something, by guess w5Hf. II is not emotional, sentimental or guess work. It is based on consultation with the various sectors as well as the experts that this thing has been arrived at and after doing arithmetics, mathematics and economics. Thank you .

श्री रामचन्द्र विकल: रिसर्च सैन्टरों पर लागत मृल्य क्या है । सरकार का जो रिसर्च सैन्टर है वहां पर लागत मृल्य क्या है ?

THE .VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL); The House is now adjourned till 11 a.m. tomorrow, tbe 3ld December, 1985.

> The House then adjourned al thirty-six minute\* past seven of the clock till eleven of the clock 6<sub>n</sub> Tuesday, the 3rd December. 1985.